

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPREME INFRASTRUCTURE BOT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUPREME INFRASTRUCTURE BOT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25.03.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U45202MH2009PTC191231
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, CTS No. 16/4, Supreme House, Jain Mandir Road, Powai, Opp. IIT Main Gate, Mumbai, Maharashtra. 400076
6.	Insolvency commencement date in respect of corporate debtor	By order pronounced on 25 th February 2022 vide IA NO. 1550/MB/C-II/2021 IN CP (IB) No. 273/MB/C-II/2017 (uploaded on 28 th February 2022)
7.	Estimated date of closure of insolvency resolution process	24.08.2022
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Ms. Poonam Basak Reg No: IBBI/IPA-001/IP-P01234/2018-2019/11957
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	201, 2nd Floor, Regus, Alpha Building, Hiranandani Gardens, Powai, Mumbai 400076. Email: poonamb.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Ms. Poonam Basak (IRP) 201, 2nd Floor, Regus, Alpha Building, Hiranandani Gardens, Powai, Mumbai 400076. Email: supreme.infra.bot@gmail.com
11.	Last date for submission of claims	14.03.2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicables
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of **SUPREME INFRASTRUCTURE BOT PRIVATE LIMITED** on 25.02.2022.

The creditors of SUPREME INFRASTRUCTURE BOT PRIVATE LIMITED are hereby called upon to submit their claims with proof **on or before 14.03.2022** to the Interim Resolution Professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ms. Poonam Basak
Mumbai

Date: 01.03.2022

